

1	2	3	4	5	6	7	8
9.	Himachal Pradesh	40	Shimla Circle	105.00	155.86	315.00	200.00
10.	Delhi	174	Delhi Circle	1100.98	1300.19	1499.75	790.00
11.	Goa	21	Goa Circle	107.99	144.50	397.36	165.00
12.	Assam	55	Guwahati Circle	207.25	174.94	292.56	275.00
	Manipur	01					
	Meghalaya	08					
	Mizoram	01					
	Nagaland	04					
	Tripura	08					
	Arunchal Pradesh	03					
13.	Rajasthan	162	Jaipur Circle	435.00	521.48	610.00	410.00
			Jodhpur Circle	-	-	569.96	465.00
14.	Andhra Pradesh	129	Hyderabad Circle	890.00	1068.43	998.32	575.00
	Telangana	08					
15.	Bihar	70	Patna Circle	275.04	263.00	414.99	375.00
16.	Jammu and Kashmir	56	Srinagar Circle	243.80	260.00	443.00	300.00
		13	Mini Circle Leh	67.00	116.83	141.98	90.00
17.	Kerala	27	Thrissur Circle	406.00	455.00	647.19	350.00
18.	Gujarat	203	Vadodara Circle	459.99	655.00	847.99	520.00
	Daman and Diu(UT)	12					
19.	Uttarakhand	42	Dehradun Circle	107.49	210.49	264.99	175.00
20.	Chhattisgarh	47	Raipur Circle	405.00	468.40	587.89	335.00
21.	Jharkhand	13	Ranchi Circle	53.57	69.00	115.98	70.00
			Chemical Preservation (All India)	527.67	510.85	787.65	595.00
			Horticultural Activity (All India) Reserve	2128.63	2446.05	3357.98	1950.00
				-	-	-	870.00
TOTAL		3685		14866.80	16963.86	23551.95	15650.00

Private museums in the country

196. DR. R. LAKSHMANAN : Will the Minister of CULTURE be pleased to state:

(a) whether Government is aware of the fact that large number of private museums are existing in the country;

(b) whether Government is also aware of the fact that these private museums particularly in Rajasthan are charging exorbitant entry fees from public, if so, the details thereof; and

(c) whether Government has any proposal to control and regulate the private museums across the country and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) Yes, Sir.

(b) and (c) No, Sir

Inmates imprisoned in jails

†197. SHRI P.L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of total number of inmates imprisoned in various jails of the country;

(b) the details of number of undertrial prisoners out of the above who have completed the period of sentence to be delivered or half the period of maximum punishment prescribed for the offence;

(c) whether it is also a fact that the reason for substantial increase in the number of undertrial prisoners is that they are unable to get their cases advocated, if so, the details thereof; and

(d) whether Government provides support for the advocacy of the undertrial prisoners and if so, the details of number of the undertrial prisoners who have been given assistance or recommended for the advocacy in the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per the data compiled by the National Crime Records Bureau, the total numbers of jail inmates as on 31.12.2013 is 4,11,992.

(b) to (d) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. Data is not maintained centrally in this regard. However, the following measures have been taken by the Government in respect of undertrial prisoners:

† Original notice of the question was received in Hindi.